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- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + FAO (COMM) 111/2024

SHASMITH TECHNOLOGIES PRIVATE LIMITED

.....Appellant

Through: Mr. M. Shaz Khan and Mr. Talha Abdul Rahman, Advs.

versus

MAX HEALTHCARE INSTITUTE

LIMITEDRespondent

Through: Mr. Siddharth Varshney and

Mr. Yash Raj, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

> ORDER (ORAL) 08.10.2025

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C. HARI SHANKAR, J.

CM APPL. 62890/2025 (Exemption)

- 1. Exemption allowed, subject to all just exceptions.
- **2.** Application stands disposed of.

CM APPL. 62889/2025 (for withdrawal of appeal)

3. It is submitted by the learned Counsel for the appellant, who has filed this application that the parties have arrived at an amicable resolution of the dispute.





- **4.** Accordingly, he seeks leave to withdraw the appeal.
- **5.** Accordingly, the appeal is disposed of as withdrawn.
- **6.** The date already fixed, i.e., 4 November 2025 stands cancelled.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

OCTOBER 8, 2025/*aky*